

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: **21 DEC 1993**

APPLICATION NO(s) 961 of 1993

APPLICANTS: N. Manjunatha v/s. RESPONDENTS: Chairman, Cental Electricity  
Authority, N. Delhi & Others.

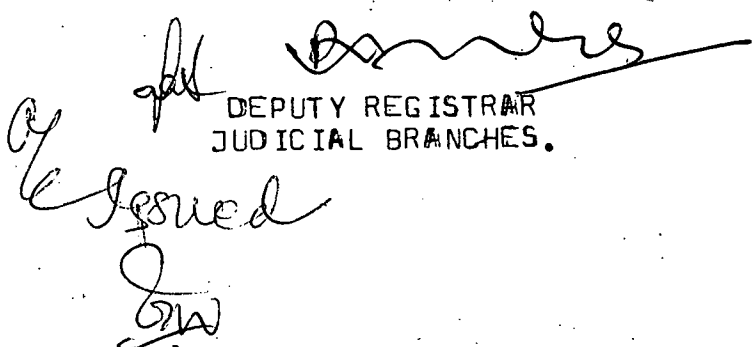
TO.

1. Sri.M.S.Anandaramu, Advocate,  
No.27, Chandrashekar Complex,  
First Floor, First Main,  
Gandhinagar, Bangalore-9.
2. Sri.M.S.Padmarajaiah,  
Sr. Central Govt. Stng. Counsel,  
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 14-12-1993.

  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

APPLICATION NO.961/1993

DATED THIS THE FOURTEENTH DAY OF DECEMBER, 1993

Present: Justice Shri P.K. Shyamsunder, Vice Chairman

Shri N. Manjunatha  
S/o. N. Narasimhappa  
working as Assistant Director  
Grade-II, Hotline Training Centre  
O/O Director of Central Electricity  
Authority, No.6/7, Crescent Road,  
Ashanagar High Grounds  
Bangalore-560 001. ... Applicant

(By Shri M.S. Anandaramu, Advocate)

Vs.

1. The Central Electricity Authority  
represented by its Chairman  
Sewa Bhavan, R.K. Puram  
New Delhi - 110 066
2. The Central Electricity Authority  
Hotline Training Centre  
represented by its Director  
6/7, Crescent Road, Ashanagar  
High Grounds, Bangalore - 1.
3. The Deputy Director  
Central Electricity Authority  
Hotline Training Centre  
6/7, Crescent Road, Ashanagar  
High Grounds, Bangalore-1. ... Respondents

(By Shri M.S. Padmarajaiah, S.C.G.S.C.)

I think it is appropriate to dispose off  
this application finally treating it as having become  
infructuous now that I am told the applicant has since  
been relieved and under the circumstances he cannot stay  
back in the old position. It was however be open to the  
applicant to make a suitable representation within two weeks  
to the department urging that he be reinstated to the old



position, and if he makes any such representation, the department would dispose off the same within 4 weeks thereof.

2. With these observations, the application stands disposed off.



MC.

*Sch*  
**TRUE COPY**

*[Signature]*  
24/12/53  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
BANGALORE